

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2506
ANSWERED ON:27.08.2012
TOLL PLAZAS IN GURGAON
Rao Shri Inderjit Singh

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether there are two Toll Plazas within a span of 18 kms on NH-8 in district Gurgaon, Haryana and if so, the details thereof;
- (b) whether there is any proposal to shift either of these two toll plazas on NH-8 in district Gurgaon and if so, the details thereof;
- (c) whether any complaints have been received against the operators for noncompliance of contractual obligations including the non-exemption /reduced toll fee charges for vehicles belonging to villages situated within the area of 10-15 kms on either sides of the above toll plazas;
- (d) if so, whether there is any proposal to cancel the contract of the operator presently operating these two toll plazas on the Delhi-Haryana border and at Kherki Daula under the BOT scheme; and
- (e) if not, the reasons/justification for existence of two toll plazas within 18 kms of each other especially after the formation of the Gurgaon Municipal Corporation, considering that toll plazas do not generally operate within the limits of Municipal Corporations and these two toll plazas fall within the Municipal Corporation area?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA)

- (a) There are three toll plazas (at IGIA loop; at Km.24 & at Km.42) as envisaged in the Concession Agreement of Delhi Gurgaon BOT Project.
- (b) No, Madam.
- (c) Toll Hatao Sangarsh Samiti (THSS) has been protesting at Sirhol Toll Plaza (Km.24) and Kherki Dhaula Toll Plaza (Km.42) on the Delhi - Gurgaon BOT (Toll) Project. THSS has also submitted representations and undertaken Dharnas at Toll Plazas at Km.24 and at Km.42. NHAH held various meetings with the representatives of THSS. The issues raised by THSS and their status is enclosed as Annexure.
- (d) The Termination Notice was served on the Concessionaire on 18.02.2012 for following defaults/ fundamental breaches on the part of Concessionaire:
 - (i) Fraud in obtaining a financial assistance of Rs.1600 Crore and acting in breach of the provisions of Concession Agreement as well as Escrow Agreement.
 - (ii) Failure to comply with the design obligations related to Toll Plaza Design/ Expansion; and
 - (iii) Non-finalization of O&M Programme for 2011-12.

However, the Termination Notice was not given effect to as per interim directions of Hon'ble Court in the Petition (OMP No.945/2011 in Hon'ble Delhi High Court). However, a draft MoU containing the terms of settlement is under deliberation. The next date of hearing is fixed on 31.08.2012.

- (e) The Bids were invited in Oct.,2001, Letter of Acceptance was issued on 31.01.2002 and Concession Agreement was signed on 18.04.2002. Thus, 2008 Fee Rules are not applicable to the above Project. The locations of Toll Plazas are as given in the bidding documents/ Concession Agreement.